

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 362/MP/2024

Subject : Petition under Section 79 of Electricity Act, 2003 for execution of the Order dated 09.05.2013 passed by this Commission in Petition no. 14/MP/2011 and initiation of proceeding/appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the respondent for non-compliance of the Order dated 09.05.2013 passed in petition no. 14/MP/2011.

Petitioner : Rajasthan Rajya Vidyut Prasaran Nigam Limited

Respondent : Inox Wind Energy Limited

Date of Hearing : **13.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present: Shri Pradeep Misra, Advocate, RRVPNL

Record of Proceedings

During the hearing 'on admission', the learned counsel for the Petitioner made oral submissions in support of its prayer in the Petition.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:
 - (a) Admit. Issue notice to the Respondents.
 - (b) The Respondents are permitted to file their replies on 'maintainability' as well as on 'merits' on or before **17.2.2025**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **11.3.2025**. Pleadings shall be completed by the parties by the due date mentioned.
3. The matter shall be listed for hearing on **27.3.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

